

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Crl.) Nos. 421-423/2014

(Arising out of impugned final judgment and order dated 09/09/2013
in CC No. 2472/2010 and CRLA No. 2316/2010 and CRLA No. 2462/2010
passed by the High Court Of Judicature at Allahabad)

MANOJ @ MANOJ GURJAR & ORS

Petitioner(s)

VERSUS

THE STATE OF U.P. Respondent(s)
(With appln. (s) for bail and stay and office report)

WITH
SLP(Crl) No.1718/2014
(With appln.(s) for bail and Office Report)

Date : 01/09/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Mr. T. N. Singh, Adv.
Mr. V.K. Singh, Adv.
Ms. Raj Shree Singh, Adv.

Ms. Anu Gupta, Adv.
Mr. L.C. Rajput, Adv.
Mr. Hitesh Kumar Sharma, Adv.

For Respondent(s) Mr. P.M. Mishra, Sr. Adv.
Ms. Archana Singh, Adv.
Mr. Som Raj Choudhary, Adv.
Mr. Abhish Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Prayer for bail is rejected for the present.

Signature Not Verified

(USHA BHARDWAJ)
Digitally signed by
Usha Rani Bhardwaj
Date: 2014.09.03

(RENUKA SADANA)

AR-CUM-PS
16:22:42 IST
Reason:

(COURT MASTER)